

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No.4328/2017

This the 4<sup>th</sup> day of May, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman  
Hon'ble Mr. K.N.Shrivastava, Member (A)**

1. Dr. Archana Singh,  
D/o Shri M.P.Singh  
R/o B-004, Skytech Matrott,  
Sector-76, Noida,  
Uttar Pradesh.

... Applicant  
(By Advocate: Sh. Manish Khurana proxy for Sh. Rajeev Saxena)

Versus

1. Govt. of NCT of Delhi,  
The Secretary,  
Health & Family Welfare Department,  
Old Secretariat, Civil Lines,  
Delhi-54.

2. The Chairman-Mission Director,  
Integrated District Health Society,  
Shahdara District,  
District Programme Management Unit,  
C-Block, Weavers Complex,  
D.C.Office Complex, Nand Nagri  
Delhi-110093.

... Respondents  
(Ms. Poonam Agarwal, District Programe Manager, IDHS,  
Department representative)

**ORDER (ORAL)**

**By Hon'ble Mr. K.N.Shrivastava, Member (A)**

Applicant is a Paediatrician. She was engaged by Government of NCT of Delhi (Respondent No.1) on contract basis and posted at Dr. Hedgewar Arogya Sansthan, Shahdara, Delhi vide order dated 15.10.2014. Apparently, she gave a notice to the respondents on

15.12.2014 informing them that she would like to discontinue her contractual engagement. However, since there was no communication from the respondents, she continued to serve in that capacity. Finally, she sent a one month's intimation notice of resignation from her contractual engagement on 16.01.2015. Her grievance is that she has not been paid salary from 01.01.2015 to 13.02.2015 although she has rendered service in that period. Learned counsel for applicant informs that the respondents have since released her salary for the said period and the claim is only for interest on the delayed release of salary.

2. Ms. Poonam Agarwal, Departmental representative submits that the applicant has not made any communication with the respondents with regard to the claim for interest. Under these circumstances, we feel that this OA can be disposed of with a direction to the applicant to submit a representation to respondent no.2 explaining therein as to why she is entitled for receiving interest. On receipt of such representation, the respondents shall dispose it of within four weeks thereafter by passing a reasoned and speaking order.

3. The OA is disposed of in terms of the above directions.

( K.N.Shrivastava )  
Member (A)

( Justice Dinesh Gupta )  
Chairman

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